

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN):

(a) The details of the companies given clearances to float global tender for import of computer-aided design equipment with their intended applications is as follows:

(i) Bharat Heavy Electricals Ltd.:—

The computer system will be installed in their different units in the country for the following application areas:—

I. Management Information System.

II. Inventory Control.

III. Material Management.

IV. Production Planning.

V. Research & Development.

VI. Computer aided design, such as solid modelling and structural designing.

VII. Computer aided manufacturing.

VIII. Data Base Management.

IX. Personnel Management & Planning.

(ii) Tata Chemical Limited:—

For design of Plant layout and project management for enhanced efficiency, energy saving, materials requisition and coordinated commissioning of Plant.

(b) The bids received against the tenders floated by BHEL are still under the process of evaluation by them.

Based on evaluation by the Technical Evaluation Committee for the tender floated by M/s Tata Chemical Ltd., Department of Electronics has recently granted clearance of the computer system.

(c) BHEL is going for this computerisation to improve their productivity and cut the time and consequently cost overruns. BHEL is the main public sector company, dealing with the production/installation/commissioning of Thermal Power stations and associated sub-systems for energy sector.

Tata Chemicals are in the process of setting up the gas based fertilizer plant at Mithapur. The proposed system is to be used for complete plant design and Project management.

Drawal of a Family Pension through Nationalised Bank

4038. SHRI V. RAMANATHAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is compulsory under the Rules for a widow to appear in person at the counter of the nationalised bank in the capital through which she wants to draw her family pension at the time of receiving the first payment of the pension;

(b) if so, what is the other alternative laid down in case the widow concerned is unable to appear due to severe illness or her being abroad for medical treatment; and

(c) whether the production of a Life Certificate is not considered adequate before her Family Pension could be credited to her account with the Bank?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) Yes, Sir.

(b) and (c) In the case of a widow who is unable to appear due to severe illness, the requirement of personal appearance is waived and the officer incharge & Bank Manager or a designated officer is required to visit her residence/hospital for the purpose of identification and obtaining her specimen signatures etc. For this purpose,

the widow is required to submit to the paying Bank Branch a certificate from a Registered Medical Practitioner about her being physically handicapped. In the event of her being abroad for medical treatment, payment can be received by her in India only, with the permission of the Reserve Bank of India, through a duly authorised agent possessing a legal power of attorney, who must produce a life certificate on each occasion unless that agent has executed an indemnity bond to refund overpayments in which case he has to produce the life certificate at least once a year.

Registration of Newspapers

4039. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of applications have been received by the Registrar of News Press office from Vadodara, Surat, Bhavanagar, Amreli and other districts of Gujarat during 1985 to 31st July, 1987 for starting newspapers and grant Registration thereto;

(b) if so, what are the details of such dailies, weeklies, fortnightlies and other journals of various languages;

(c) what is the number of applicants granted Registrations with their names and how many of them started publication;

(d) the number of applications rejected and or are under consideration with reasons for rejection; and

(e) by when the decision is likely to be taken to clear the pending applications?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) and (b) Yes, Sir. The details are given in the Statement (See below).

(c) The details are given in Annexure [See Appendix CXLIII, Annexure No. 155].

(d) Refusal was sent in 753 cases as the title were not available in terms of provide to Section 6 of Press and Registration of Books Act, 1867. Eight applications were pending as on 1-8-1987 because of certain discrepancies noticed in the applications.

(e) It is envisaged to clear the pending applications as soon as the discrepancies are removed by the applicants.

Statement

The Registrar of Newspapers for India received 1415 applications during the period January, 1935 to July, 31, 1936. Of them, titles were verified as available in 654 cases as under:

	Daily	Weekly	Fortnightly	Monthly	Quarterly	Other Periodic	Periodicity not mentioned
Gujarati	19	187	43	188	20	27	80
Hindi	3	7	1	3	1	1	
Malayali	1					1	
Sindhi				5		1	
English	1	5	6	21	7	2	
Multilingual		3	3	13	3	2	
	24	202	53	230	31	34	80